

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 8246/2023

(Arising out of impugned final judgment and order dated 20-09-2022 in CRLA No. 6666/2008 passed by the High Court of Judicature at Allahabad)

SALIM @ PAPPU

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.194159/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.194158/2022-EXEMPTION FROM FILING O.T. and IA No. 123759/2023 - APPLICATION FOR TAKING ON RECORD)

Date : 17-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Shreeyash U Lalit, Adv.
Mr. Pulkit Agarwal, AOR
Mr. Zahid Ali, Adv.
Mr. Sudhanshu Kaushesh, Adv.
Mr. Avnish Chaturvedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice limited to the question of sentence, returnable in the month of January 2024.

Notice will be issued by all modes, including *dasti*.

Trial court records will be requisitioned and relevant documents and depositions, if required, will be translated into English.

Application seeking proof of surrender of the petitioner is disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR